

BEFORE THE APPELLATE AUTHORITY
(Under the Right to Information Act, 2005)
SECURITIES AND EXCHANGE BOARD OF INDIA

Appeal No. 6943 of 2026

Kishan Lal : Appellant

Vs

CPIO, SEBI, Mumbai : Respondent

ORDER

1. The appellant filed an appeal dated June 16, 2026 [Reg. No. SEBIH/A/P/26/00038; received by the Office of Appellate Authority through Post on June 22, 2026], wherein it has been submitted that the appellant has not received any response to his application dated May 19, 2026 made under the Right to Information Act, 2005 (“**RTI Act**”).
2. I note that the aforesaid application was received by SEBI on May 21, 2026. I note that a response was issued by the respondent on June 16, 2026. According to the response, it was forwarded to the appellant via Speed Post and also uploaded to the RTI portal. A copy of the response dated June 16, 2026 is enclosed with this order. I also note that the appeal has been filed by the appellant prematurely, i.e. even before the expiry of 30 days prescribed under the RTI Act.
3. I find that the respondent has provided his reply to the application within the time stipulated under RTI Act. I, therefore, find that nothing survives in the appeal and the same has become infructuous. It is, however, open for the appellant to file a fresh appeal as per law, if he is not satisfied with the reply provided by the respondent. The appeal is accordingly disposed of.

Place: Mumbai
Date: July 20, 2026

RUCHI CHOJER
APPELLATE AUTHORITY UNDER THE RTI ACT
SECURITIES AND EXCHANGE BOARD OF INDIA